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We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

The House may stand in silence for a short while to express its sorrow.

The Members then stood in silence for a minute.

12.01 hrs.

RE: MOTIONS FOR ADJOURNMENT

Shri Braj Raj Singh (Firozabad): Sir, may I ask your guidance about one of my adjournment motions? It is about the Judgment of the Supreme Court in the Karnal Murder Case. I abide by your decision that the adjournment motion would not be allowed. But I want to seek your guidance as to how we can raise this matter in the House because the matter is urgent and important. It affects the whole administration. Can we not have some sort of a discussion on this?

Shri Vajpayee (Balrampur): This question was raised during Question Hour in the last session and you were pleased to allow many supplementaries. Now a decision has been given by the Supreme Court and we would like to have a discussion.

Mr. Speaker: An adjournment motion was tabled at this stage and I thought that it was not the proper remedy. I also felt that this matter pertained to the State with its own Legislature and it is open to the members there to take interest in that matter and set right if there is anything wrong. This Parliament should not take up jurisdiction over such a matter which can be dealt with by the local legislature consisting of as good representatives as we are here.

If any other motion comes up, as Shri Vajpayee says, I will consider that matter. I cannot be called upon to give any advice in advance as to what ought to be done. As and when a matter arises, it is for me to dispose of it.....(Interruption).

Shri Tyagi (Dehra Dun): Another criterion for an adjournment motion is that it should be urgent; it cannot be a continuing process. The question cannot come up as an adjournment motion if it is not urgent.

Mr. Speaker: I have already disallowed the adjournment motion and I think the hon. Members are not taking exception to that. They want me to give them guidance as to what can be done for raising a discussion and I said that it was not for me to give guidance in these matters.

Shri Ram Krishan Gupta (Mahendragarh): In reply to my previous questions, the hon. Home Minister after a decision was made on the appeal. Now, a decision has been taken by the Supreme Court. So, this matter should be raised here and a discussion should be allowed.

Mr. Speaker: Very well. But not on an adjournment motion. Does he mean to say that the hon. Home Minister said that it could be taken up here after the judgement was delivered in this matter?

The Minister of Home Affairs (Shri G. B. Pant): He says that I stated previously, in reply to a question that I would look into the matter. But I cannot vest Parliament with jurisdiction which either it possesses or does not possess. I have stated that I would look into the matter. I have looked into the matter and find that there is no ground for raising this question here by an adjournment motion or otherwise, in any form whatsoever.

12:05 hrs.

RE: MOTION OF PRIVILEGE

Shri A. M. Tariq (Jammu and Kashmir): Mr. Speaker, on the 7th of this month, I have sent you a notice

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[Shri A. M. Tariq]

under rule 223 of the Rules of Procedure requesting you to allow me to bring a motion of privilege against the printer, publisher, editor and correspondent of the world-famous American magazine. 'Time' In its issue dated the 26th September, 1960, it says like this.

Mr. Speaker: I am not allowing him to raise the matter now. I have not yet given my consent. I said that I would look into this matter. I have not yet had time to look into all the correspondence that has passed between the hon. Member and person concerned. I shall consider them. Tomorrow or the day after, I shall inform him as to what further steps can be taken in this matter. Now, let us proceed with the business.

RE: MOTION FOR ADJOURNMENT

भी जगबीश प्रवस्पी (बिल्हौर) : प्रान ए प्वायंट बाफ बार्डर, सर । श्रीमन, मझे यह निवेदन करना है कि माप ने यह लिखा है कि यह विषय राज्य का है, लेकिन उत्तर प्रदेश का विधान मंडल शासनारूढ़ दल की धापसी गटबन्दी के कारण स्थगित कर दिया गया है, जिसके कारण उत्तर प्रदेश के विधायक इस प्रश्न पर विचार करने में ग्रसमर्थ हैं। इसलिये मैं भापसे व्यवस्था चाहंगा कि वहां की जनता की दूरवस्था के महत्वपुर्ण प्रक्त पर इस सदन में विचार किया जाये या नहीं। वहां लाखों करोड़ों रुपये की सम्पत्ति की हानि हुई है। सारा प्रदेश वहां के ग्रधिकारियों के हाथ में छोड़ दिया गया है और मख्य मंत्री ने घोषणा कर दी है कि वह कोई काम नहीं करेंगे। इस स्थिति में इस सदन को यह ग्रधि-कार प्राप्त है कि यदि किसी प्रदेश में ऐसी स्थिति पैदा हो जाये, तो उसके बारे में यहां पर बहस की जाये भीर विचार किया जाये। मैं माप से व्यवस्था चाहंगा कि सदन को इस स्थिति में क्या करना चाहिये।

भी राम सेवक यावव (बाराबंकी) : श्रीमन्, मैं यह निवेदन करना चाहता हूं कि इसी सदन में उड़ीसा और पंजाब में बाढ़ से उत्पन्न स्थिति पर बहस हुई थी। उत्तर प्रदेश में भी बाढ़ आई है। वहां पर लखनऊ और दूसरे जिलों की स्थिति बहुत खराब है। लाखों रुपये की फसल नष्ट हुई है और लाखों लोगों पर बाढ़ का दुष्प्रभाव पड़ा है।

Mr. Speaker: On previous occasions, when serious floods occurred in some parts of the country, on the request of hon. Members, the hon. Minister made a statement and further clarifications were also made and facts in possession of the hon. Members were given to the Minister. I have received some Calling Attention notices regarding floods in Madras which prevented some of us from coming by our Railways. Now, unfortunately, there are famines in some parts and floods in other parts in our country. The hon, Minister may look into this matter and after getting sufficient information may place it before the House indicating what steps have been taken by the Centre to supplement the steps taken by the States. People who come here from various parts would like to know and have some information regarding this matter... (Interruptions).

An Hon Member: We cannot set right the Chief Minister there.

Mr. Speaker: Order, order. We are going into extraneous matters. It seems the hon. Members are not anxious about flood relief but want to settle as to who ought to be the Chief Minister of some State.... (Interruptions).

An Hon. Member: We are not interested in that.

Mr. Speaker: That cannot be done her....... (Interruptions). Very well. I request the hon. Minister here to make a statement in the House within two or three days regarding he flood situation in various places, particularly with respect to Uttar Pradesh. I have also got a